

Employable Mentally Disabled Persons

4383. SHRI RAM NATH KOVIND: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government are aware that out of 25,000 employable mentally disabled persons only 18,000 have any employment;

(b) whether Government are taking/have taken measures to provide employment to all the employable mentally disabled persons by reserving some posts for them; and

(c) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) No, Sir.

(b) and (c) The Ministry of Social Justice & Empowerment has recently launched National Handicapped Finance & Development Corporation (NHFDC) where provision has been made for giving loans to people with disability for promoting self-employment. This scheme will be particularly useful to those persons who are unable to find salaried job in the Government and non-Government sector.

**National Commission Report for
SCs and STs**

4384. SHRI S. NIRAIKULATHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for SCs and STs has submitted a special report to the President of India in connection with the OMs issued by the DOP&T;

(b) if so, what action has been taken on this special report;

(c) by when it is proposed to place the Action Taken Report before Parliament for discussing this national important issue concerning the Dalits and Tribes; and

(d) so far how many National Commission's reports (year-wise) have not been put up before Parliament due to delay in the finalisation of Action Taken Reports?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND

EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) Yes, Sir.

(b) & (c) Comments of Department of Personnel & Training on the recommendations of the National Commission for Scheduled Castes and Scheduled Tribes have been received. The Report of the National Commission for Scheduled Castes and Scheduled Tribes has to be laid alongwith Action Taken Memorandum on the Table of both Houses of parliament after completing all formalities under Section 6 of the Constitution (65th Amendment) Act, 1990.

(d) There is no such report of National Commission for Scheduled Castes and Scheduled Tribes that has not been put up before Parliament due to delay in the finalisation of Action Taken Reports.

**Lesser Standard of Evaluation for
SC/ST Candidates**

4385. SHRI S. NIRAIKULATHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether action is being delayed on Shri Ram Vilas Paswan's Committee Report in connection with the lower qualifying marks/ lesser standard of evaluation for SC/ST candidates in promotion;

(b) whether the delay on the Committee's Report is being caused due to the fact that the SC/ST category candidates will not be in a position to achieve the prescribed general standard thereby declared unsuitable to fill up the posts reserved for them and the benefits may be extended to non-reserved category candidates by indirect method; and

(c) if so, what action Government propose to take against those who are delaying the action on Committee's report?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) No committee by the name of Ram Vilas Paswan Committee was set up on the question of lower qualifying marks/lesser levels of evaluation for SC/ST candidates in promotion.

(b) and (c) Does not arise, in view of (a) above.